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J.J. Patra & Ors. -Vrs- UOI

For Admission Sl.No.09
O.A. No.269/16

Order dated 2nd May, 2016

CORAM

HON'BLE SHRI A. K. PATNAIK, MEMBER (J)
HON'BLE SHRI R.C.MISRA, MEMBER (A)

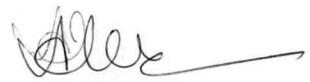
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Heard Mr. S.N. Mishra, Ld. Counsel appearing for the applicants and Mr. S. Behera, Ld. SCGPC appearing for the Respondents on whom a copy of this O.A. has already been served and perused the materials placed on record on the question of admission.

2. Mr. Behera, Ld. SCGPC strongly objected to the very maintainability of the O.A. on the ground that in case, the Tribunal grants relief to the applicants, a large number of persons who are named at Annexure-A/4 are likely to be affected and therefore in the absence of they being arraigned as party-Respondents, this O.A. is not maintainable.

3. Upon perusal of Annexure-A/4 we also find that a number of persons have been promoted to the post of Superintending Surveyors and we are at one with the submissions of Mr. Behera that in case the O.A. is allowed, those persons will be affected thereby. When pointed out, Mr. Mishra sought liberty of this Tribunal to withdraw this O.A. in order to file a better petition. The prayer is allowed. Accordingly, the O.A. is disposed of as withdrawn granting liberty to the applicants to file a better application if so advised.


MEMBER(A)


MEMBER(J)